

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification

Jammu, the 19th of May, 2025

S.O 131 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint Shri. Vikas Sharma, JKAS, Deputy Director, Estates, Jammu to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within his territorial jurisdiction.

By Order of the Government of Jammu and Kashmir.

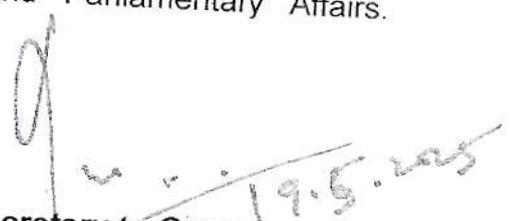
Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW-Powr/3/2025-10

Dated :- 19 - 05 - 2025

Copy to the:- .

1. Financial Commissioner (Additional Chief Secretary) Estates Department.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu.
4. Director Estates, J&K, Jammu/Srinagar.
5. Shri. Vikas Sharma, JKAS, Deputy Director, Estates, Jammu
6. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
7. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
8. Incharge Website section

  
19.5.2025  
Additional Secretary to Government,  
Department of Law Justice & PA.  
